

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 354 of 1996

Monday, this the 15th day of April, 1996.

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. V. Nelson, Senior Bridge Khalasi,
Office of the Bridge Inspector,
Southern Railway, Quilon.
2. M. Sathyan, Senior Bridge Khalasi,
Office of the Bridge Inspector,
Southern Railway, Quilon.
3. K N Rajagopal, Senior Bridge Khalasi,
Office of the Bridge Inspector,
Southern Railway, Quilon.
4. P Radhakrishnan, Senior Bridge Khalasi,
Office of the Bridge Inspector,
Southern Railway, Quilon.
5. D. Sasidharan Achari, Senior Bridge Khalasi,
Office of the Bridge Inspector,
Southern Railway, Quilon.

... Applicants

By Advocate Mr V R Ramachandran Nair.

Vs

1. Union of India represented by
the General Manager,
Southern Railway, Madras.
2. The Divisional Personnel Officer,
Southern Railway, Trivandrum.
3. The Executive Engineer (Construction),
Southern Railway, Quilon.
4. V Muraleedharan Pillai, CPC Mapila Khalasi,
(Central Pay Commission Mapila Khalasi),
Office of the Depot Store Keeper (Construction),
Southern Railway, Quilon.
5. A P Rajan, CPC Mapila Khalasi,
Office of the Depot Store Keeper (Construction),
Southern Railway, Quilon.
6. P Johnson, CPC Mapila Khalasi,
Office of the Depot Store Keeper (Construction),
Southern Railway, Quilon.

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7. P Radhakrishna Pillai, CPC Mapila Khalasi,
Office of the Depot Store Keeper (Construction),
Southern Railway, Quilon.
8. K Moideenkutty, CPC Mapila Khalasi,
Office of the Depot Store Keeper (Construction),
Southern Railway, Quilon.
9. NT Francis, CPC Mapila Khalasi,
Office of the Depot Store Keeper (Construction),
Southern Railway, Quilon.
10. PS Ravi, CPC Mapila Khalasi,
Office of the Depot Store Keeper (Construction),
Southern Railway, Quilon.
11. AK Ahmed, CPC Mapila Khalasi,
Office of the Depot Store Keeper (Construction),
Southern Railway, Quilon.

....Respondents

The application having been heard on 15th April, 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicants complain that casual employees have been appointed to the post earmarked for regular employees. The pleadings are in a state of fluidity and we cannot ascertain as to who among the parties is a regular employee and who is not. If the grievance is that the 25% quota earmarked for casual employees has been exceeded, and if the applicants are regular employees, they may state their case in clear terms and seek redress at the hands of the competent authority. Counsel for applicant is not in a position to state who the competent authority is. Applicants may make representations before first respondent, General Manager, Southern Railway, and the said respondent will place the matter before the competent authority. That authority will take a decision in the matter within four months of the date on which the matter is placed before him. We make it clear that we have not issued any direction nor expressed any opinion on the merits.

2. Application is disposed of as aforesaid. No costs.

Dated the 15th April, 1996.


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN